47 Written Answers

MARCH 5, 1997

to Questions

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	2	3	4	5	6	7	8
<u> </u>			19.88	5291.63	19.91	5120.81	17.95
Southern		4784.21	19.60	3413.72	19.55	3830.60	19.41
Region	Karnataka	3149.39		1578.95	20.00	1784.45	20.05
	Kerala	1624.40	21.95		17.18	4766.19	17.11
	Tamil Nadu	4056.88	17.50	4209.04	16.99	2.41	17.84
	Lakshadweep Islands	2.11	18.72	2.12		146.42	15.00
	Pondicherry	125.86	15.31	132.01	15. 8 0	140.42	10.00
	Bihar	1612.54	22.00	1608.95	20.35	1623.45	19.76
Eastern Region	Orissa	1819.37	25.25	1807.84	22.43	2028.22	23.03
	Sikkim	14.26	22.55	15.74	22.60	17.73	21.22
	West Bengal	2141.54	24.87	1949.51	20.82	2204.05	21.51
	A & N Island	14.27	23.62	15.87	23.71	16.17	22.38
North-	Assam	431.95	21.41	475.55	22.44	546.54	24.18
Eastern	Manipur	57.10	22.35	68.08	23.92	72.39	25.30
Region	Meghalaya	56.95	11.79	114.73	18.03	85.90	18.47
	Nagaland	33.77	27.26	43.72	33.45	43.73	36.12
	Tripura	73.96	30.64	78.88	30.53	93.07	31.96
	Arunachal Pradesh	23.27	32.32	44.39	42.04	51.18	45.30
	Mizoram	26.77	29.04	35.57	31.89	36.46	29.76
All India	(Utilities)	61564.76	21.80	65010.45	21.41	69568.56	21.13

[English]

Legislation on Energy Conservation

*173. SHRI BHAKTA CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to introduce a legislation on energy conservation during the current Budget Session;

(b) if so, the salient features thereof;

(c) whether the draft bill was circulated to the State Governments; and

(d) if so, the response of the State Governments in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) The Ministry of Power is preparing the draft of a legislation on Energy Conservation for being considered for introduction in Parliament during the current session.

(b) The proposed legislation is essentially enabling in nature and inter-alia seeks to vest the Central & State Governments with powers to facilitate and enforce efficient use of energy in the country through setting up of standards and norms for energy conservation.

(c) and (d) The draft framework of the proposed legislation was circulated to all the State Governments and

Union Territories Administration for their comments. The States/UTs which have responded have generally endorsed the need for such a legislation.

Fast Track Power Projects

*174. SHRI KRISHAN LAL SHARMA : SHRI YELLAIAH NANDI :

Will the PRIME MINISTER be pleased to state :

(a) the total number of fast track power projects approved by the Government so far;

(b) the details of approval of each project and location thereof;

(c) the estimated cost, capacity and actual power generated by each project during the last three years; and

(d) the time by which all such pending projects are likely to be cleared and make them functional ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) Central Electricity Authority (CEA) has accorded techno-economic clearance to all the eight fast track power projects. Details are given in the enclosed statement. As per information available, of the projects listed in the Annexure, those which have commenced partial generation are given below :